

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 3**  
**(IB)-407(PB)/2022**

**IN THE MATTER OF:**

Vistra ITCL (India) Limited

.... Petitioner/Applicant

v.

Avantha Holdings Limited

.... Respondent

**Order Under Section U/s. 7 of Insolvency & Bankruptcy Code (IBC), 2016**

**Order delivered on 06.03.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant / : Ms. Varsha Banerjee, Adv.  
Corporate Debtor

For the Non-Applicant / : Mr. Abhinav Vasisth, Sr. Adv., Ms. Anuja  
Financial Creditor Jain, Mr. Nilesh Panda, Adv., Mr. Kanishk  
Khetan

For IA-633/2023 : Mr. P. Nagesh, Sr. Adv., Ms. Priya Goyal, Adv.

**ORDER**

**IA-790/2023**

Mr. P. Nagesh, Ld. Sr. Counsel appeared and states that one application being IA-633/2023 has not been listed today though it has been cleared by the Registry. Registry is directed to verify and list the same on the next date of hearing. In the meanwhile, there is a request for adjournment on behalf of Mr. Vasisth, Ld. Sr. Counsel for the Non-Applicant No. 1 / Financial Creditor. None appeared for the Petitioner. At request, list the matter again on 24.04.2023 for physical hearing.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**